

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 217
CP-34(ND)/2023

IN THE MATTER OF:

Mr. Arun Kapoor & Anr

.....APPLICANT/PETITIONER

Vs

Flow Seal Devices (India) Pvt. Ltd

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 15.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manoj Kumar Garg, Mr. Pulkit Atal,
Mr. Kundon Kumar Roy, Advs

For the IT Dept.

: Mr Puneet Rai, Sr Standing Counsel along with
Mr Nikhil Jain, Advocate.

ORDER

We have heard the submissions made by Mr. Manoj Kumar Garg, Learned Counsel appearing for the Applicant. In compliance with the order dated 08.02.2023, the Petitioner has filed an affidavit along with a copy of MGT-7 and AOC-4 for the Financial Year 2020-21 and 2021-22. It is submitted by the Learned Counsel that the Petitioner No. 1 is the Director of the Company with 48.73% holding shares.

Issue notice to the Respondents.

The Applicant is directed to serve the notice to the Respondents by all modes and file proof of service along with an affidavit within one week. The Respondents shall file reply affidavit within one week after receipt of notice.

List the matter on **03.07.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)